

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 21st day of July 2020

Cr.No.1063/2020

Cr.M.P.No.1368/2020

Karthick (Aged 21/2020)

S/o. Alagar

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Balamedu PS.Cr.No.1063/2020

U/s.341,294(b),323,324,506(2) IPC

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Respondent/Complainant

Accused Remanded on 17.07.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 20.07.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 05 days and accused is innocent and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that due to some previous enmity the accused assaulted the defacto complainant, he was sustained severe injury, and injured victim admitted in hospital and now he discharged from hospital, and this case is in preliminary stage of investigation and if he released on bail, he will tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 17.07.2020. By considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in four weeks from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties.
2. After that the accused should appear before the responent police station, Balamedu PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 21st day of July 2020.

(Sd)T. Sindhumathi
Judicial Magistrate,
Vadipatti.